

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 419/2021  
PS : Ranhola  
U/s:- 33/38 Delhi Ex. Act  
State Vs. Mukesh @ Raja

Date:- 02.07.2021

Present: None for the State.  
IO/HC Ravinder is present.  
Accused Mukesh @ Raja produced after fresh arrest.

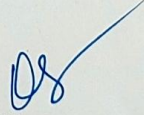
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

*Received*  
*H/c Ravinder 1796/0D*  
*R, Ranhola*

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 517/2021  
PS : Tilak Nagar  
U/s:- 307/34 IPC &  
25/54/59 Arms Act  
State Vs. Sourav @ Dana

Date:- 02.07.2021

Present: None for the State.  
IO/ASI Bhom Singh is present with case file.  
Shri S.S. Malik, Ld. Counsel for the accused.  
Accused Sourav @ Dana produced from PC.

IO has filed an application for 14 days JC of the accused.

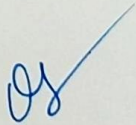
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

*Received*  
*M.M.*  
*2/7/21*

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 000560/2020  
PS – Nihal Vihar  
U/s – 380/411 IPC

02.07.2021

Present : None for the State.

IO/HC Manjeet is present.

An application is moved by the IO / HC Manjeet for interrogation of the accused Sagar @ Aakash. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Tihar Jail in FIR No. 401/2020 u/s 356/379/411 IPC PS Raj Park.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

order copy by  
Manjeet

HC Manjeet 743103  
PS Nihal Vihar Delhi,  
DE 02/7/21

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 565/2021  
PS : Khyala  
U/s:- 302/307/34/120B IPC &  
25/27 Arms Act  
State Vs. Aamir @ Bhura

Date:- 02.07.2021

Present: None for the State.  
ASI Sohan Pal on behalf of IO/Inspector Arvind Kumar  
Tyagi is present with case file.  
Accused Aamir @ Bhura produced from PC.

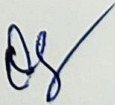
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 045171/2018  
PS – Nihal Vihar  
U/s – 379/411 IPC

02.07.2021

Present : None for the State.  
IO/HC Manjeet is present.

An application is moved by the IO / HC Manjeet for interrogation of the accused Amit Gupta @ Monu. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Tihar Jail in DD No. 6 dated 30.06.2021 u/s 41.1D Cr.P.C. AATS S.E.

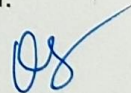
Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Order copy of  
Manjeet

Acc Manjeet 743/10  
At Nihal Vihar Delhi  
DC 02/7/21

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 0221/2021

PS : Maya Puri

U/s:- 379/356/34 IPC

State Vs. 1. Tejinder @ Bobby

2. Jaswinder Singh @ Romy

Date:- 02.07.2021

Present: None for the State.

IO/ASI Anil Kumar is present.

Both accused Tejinder @ Bobby and Jaswinder Singh @  
Romy produced through VC from JC.

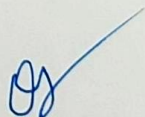
IO has filed an application for 14 days JC of both the  
accused.

In view of the reasons stated in the application there are  
sufficient grounds that they may commit further offences, they may  
induce, threat or promise to any person for acquainted with the facts of  
the case so as to dissuade them from disclosing such facts to the  
Courts or to the police officers and to conduct proper investigation of  
the offence.

Therefore, both accused are remanded to judicial custody  
till 15.07.2021.

Both accused be produced before the concerned  
Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

Received order copy

Asst Anil 15/7/21  
PS - Maya Puri ND

15/7/21 - 9968214508

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. Ompal Shokeen

FIR No. 0415/2021  
PS : Paschim Vihar (East)  
State Vs. Rajan @ Golu  
U/s 356/379/34 IPC

02.07.2021

Present:- None for the State.  
Accused Rajan @ Golu produced through VC from JC.  
IO with case file.

It is submitted by the IO that after duly interrogation and despite sincere effort neither case property was recovered nor co-accused persons were traced and no incriminating evidence came on record against the present accused person. IO submits that the accused may please be released from the present case.

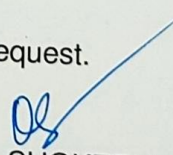
Submission heard. Record perused.

In view of the submission made by the IO and the grounds stated in the application, the present application stands allowed.

Accused be released in the present matter, if not required in any other case. IO is at liberty to take appropriate steps in case any incriminating evidence is found against the accused during further investigation in the present matter in future.

Application disposed off.

Copy of this order be given to the IO as per request.

  
(OMPAL SHOKEEN)  
Duty MM, West Dist, THC, Delhi  
02.07.2021,

*Account copy*  
*H C-16/11/20*  
*no. 673/20*  
*Pr. P. Vihar*

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 221/2021  
U/s 356/379/34 IPC  
PS Mayapuri

State Vs. Harpreet Singh @ Hunny @ London

02.07.2021

Present: None for the State.  
IO/SI Amit Sehrawat alongwith case file.  
Accused produced through VC from Jail No. 2.  
An application for one day police custody remand  
has been filed by the IO.  
Arrest memo perused.

Keeping in view of reason stated in the application  
and submission of IO, the accused is remanded for one day  
police custody as there are sufficient reasons for the same to  
recover case property. IO is directed to get the accused medically  
examined as per the law.

Accused be produced before the concerned court /  
Duty MM on 03.07.2021.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)  
Duty MM (West)  
THC, Delhi / 02.07.2021

Recd.

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SI Amit



IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. Ompal Shokeen

FIR No. 485/2020  
PS : Kirti Nagar  
State Vs. Javed @ Jabid  
U/s 457/380/34 IPC

02.07.2021

Present:- None for the State.  
Accused Javed @ Jabid produced from PC on wheelchair.  
IO with case file.

It is submitted by the IO that despite sincere effort neither case property was recovered nor co-accused persons were traced and no incriminating evidence came on record against the present accused person. IO submits that the accused may please be released from the present case.

Submission heard. Record perused.

In view of the submission made by the IO and the grounds stated in the application, the present application stands allowed.

Accused be released from PC in the present matter. IO is at liberty to take appropriate steps in case any incriminating evidence is found against the accused during further investigation in the present matter in future.

Application disposed off.

**Copy of this order be given to the IO as per request.**



(OMPAL SHOKEEN)  
Duty MM, West Dist, THC, Delhi  
02.07.2021.

Received  
order copy  
(M/mau)

Asi Navender ka  
Rt Kirti Nagar  
Dt 2/7/2021

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 318/2021  
PS : Moti Nagar  
U/s:- 356/379/34 IPC  
State Vs. Aakash @ Ashu

Date:- 02.07.2021

Present: None for the State.  
IO/ASI Mangatu Ram is present.  
Accused Aakash @ Ashu produced through VC.

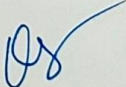
IO has filed an application for 14 days JC of the accused.

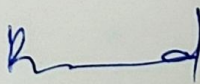
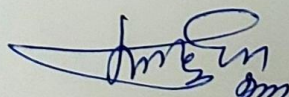
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021

  
  
Ps moti nagar  
12/07/21

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 627/2021

PS : Mundka

U/s:- 392/397/365/511/34 IPC & 25/27 Arms Act

State Vs. 1. Sumit Dalal

2. Amit @ Gola

Date:- 02.07.2021

Present: None for the State.

IO/SI Hemant is present.

Both accused Sumit Dalal and Amit @ Gola produced in  
PC.

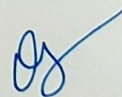
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that both accused may commit further offences, they may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, both accused are remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

02.07.2021

order  
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Hemant  
SI Hemant  
PS Mundka  
D-5806

IN THE COURT OF METROPOLITAN MAGISTRATE  
WEST DISTRICT, TIS HAZARI COURT, DELHI  
Presided by : Dr. OMPAL SHOKEEN

FIR No. 268/2021  
PS : Patel Nagar  
U/s:- 392/411/34 IPC  
State Vs. Punit Kumar

Date:- 02.07.2021

Present: None for the State.  
IO/SI Vijay Raj Singh is present.  
Shri Naresh Kumar, Ld. Counsel for the accused.  
Accused Punit Kumar produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

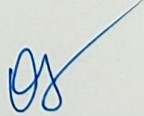
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 15.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 15.07.2021.

Copy of this order be given Dasti to I.O.

*copy received  
to  
SI Vijay Raj Singh  
PS Patel Nagar  
2/7/21*

  
(Dr. OMPAL SHOKEEN)  
Duty MM (THC/Delhi)  
02.07.2021